



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 2ND DAY OF MARCH, 2026

BEFORE

THE HON'BLE MR. JUSTICE R DEVDAS

WRIT PETITION NO. 21274 OF 2025 (SCST)

BETWEEN:

1. SRI T NARAYANAPPA
S/O LATE THIRUMALAPPA
AGED ABOUT 59 YEARS .
2. SRI. T. ANJINAPPA
S/O LATE THIRUMALAPPA
AGED ABOUT 56 YEARS.
3. SRI. T. RAMESH
S/O LATE THIRUMALAPPA
AGED ABOUT 59 YEARS
All ARE RESIDING AT
DODDATHATHAMANAGALA VILLAGE
VIJAYAPURA HOBLI
DEVANAHALLI TALUK
BENGALURU RURAL DISTRICT-562135

...PETITIONERS

(BY SRI. GANGADHARA C.,ADVOCATE)

AND:

1. THE DEPUTY COMMISSIONER
BENGALURU RURAL DISTRICT
BENGALURU-561203.
2. THE ASSISTANT COMMISSIONER
DODDABALAPUR SUB DIVISION
DODDABALAPUR
BENGALURU RURAL DISTRICT-561203.





3. SMT. MUNIYAMMA
W/O LATE MUNIGANGAPPA
AGED ABOUT 94 YEARS.
4. SRI. MUNISHAMAPPA@MOTAPPA
S/O LATE MUNIGANGAPPA
AGED ABOUT 69 YEARS.
5. SRI. MUNIYAPPA@CHIKKAMUNIYAPPA
S/O LATE MUNIGANGAPPA
AGED ABOUT 69 YEARS.
6. SMT. NARASAMMA
W/O LATE MUNIGANGAPPA
AGED ABOUT 66 YEARS.
7. SRI. NARASIMHAPPA
S/O LATE MUNIGANGAPPA
AGED ABOUT 63 YEARS.
8. SMT. MUNIYAMMA
W/O LATE MUNIGANGAPPA
AGED ABOUT 61 YEARS
RESPONDENT NO.3 TO 8 ARE RESIDING AT
RAYASANDRA VILLAGE
KASABA HOBLI
DEVANAHALLI TALUK
BENGALURU RURAL DISTRICT-562110.
9. SRI. D.V. DODDAVENKATAPPA
S/O LATE PATEL VENKATASHAMAPPA
AGED ABOUT 71 YEARS.
10. SMT. Y. SARSWATHI
W/O DODDAVENKATAPPA
AGED ABOUT 67 YEARS

RESPONDENT NO.9 & 10 ARE R/AT
GRANDIGE PILLAPPA GALLI
1ST DIVISION, 3RD WARD
DEVANAHALLI TOWN



R9 AND R10 ARE REP. BY GPA HOLDER
MR. D.M. PARNESH.

11. SRI. D. M. PARNESH
S/O LATE D.B. MUNEGOWDA
AGED ABOUT 68 YEARS
R/AT DEVAGIRI PROPERTIES
POST BOX NO.5
DEVANAHALLI TOWN
BENGALURU RURAL DISTRICT-562110.

...RESPONDENTS

(BY SMT.B P RADHA, AGA FOR R1 AND R2)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF CONSTITUTION OF INDIA PRAYING TO QUASH THE ORDER DTD 29.08.2024 MADE IN CASE NO. LND SC ST(A) 10/2019-20 ANNEX-C PASSED BY THE R-1 PENDING DISPOSAL OF THE ABOVE WP AND ETC.

THIS PETITION, COMING ON FOR ORDERS, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE R DEVDAS

ORAL ORDER

On 16.02.2026, the following order was passed:

"Finally, two weeks time is granted to the petitioners for compliance of office objections, failing which, the writ petition shall be listed for dismissal on 02.03.2026."

2. Matter is called out. There is no representation for the petitioners.



3. Office objections have not been complied with.

4. Consequently, the writ petition stands ***dismissed***
for non-compliance of office objections.

Sd/-
(R DEVDAS)
JUDGE

rv
List No.: 2 Sl No.: 16